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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.169/99

DATE OF ORDER : 11.2.2000

Between :-

V.Ramulu

And

...Applicant

1. Union of India, rep. by Secretary, M/o Communications, Dept. of Telecommunications, New Delhi - 110 001.
2. Principal General Manager, Telecommunications, Hyderabad Telecom District, Suryalok Complex, Gunfoundry, Hyderabad-500 001.
3. Sub Divisional Engineer, Telecom, and Secretary, Departmental Canteen, Telephone Bhavan, Saifabad, Hyderabad-500 004.

...Respondents

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Counsel for the Applicant : Shri BSA Satyanarayana

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).



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...2.



(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Sri BSA Satyanarayana, learned counsel for the applicant and Sri V.Rajeshwar Rao, learned Standing Counsel for the Respondents.

2. This O.A. is filed to declare the action of the respondents in not treating the applicant on par with other applicants in regularising the services of the applicant by treating him as a departmental employee by extending the benefits to him also in terms of Hon'ble Supreme Court Judgement in WPs 6189 to 7044, 8246 to 8255 of 1983 dated 11.10.1991; and the O.M. of Dept. of Personnel Trg. dated 15.12.1994 with effect from 1.10.1991 as illegal and violative of law and therefore direct the respondents to treat the applicant as a departmental employee with effect from 1-10-1991 on par with the other applicants in OA 392/96 with all consequential benefits.

3. When the O.A. was taken up for hearing today, bothsides
stated that the prayer in this OA has already been complied with.
Hence the OA has become infructuous and the same is dismissed as
having become infructuous. No order as to costs.

(B.S.JAT PARAMESHWAR)
Member (J)
112-205

(R. RANGARAJAN)
Member (A)

Dated: 11th February, 2000.
Dictated in Open Court.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

~~1ST AND 2ND COURT~~

COPY TO:

1. H.D.H.N.J.
2. H.R.R.N. M (ADMN.)
3. H.B.S.J.P. M (JUDL.)
4. D.R. A (DMN.)
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. R. RANGAPAJAN
MEMBER (ADMN.)

THE HON'BLE MR. S. S. JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 11/2/2000

~~MA/RAT/CP.NO.~~

~~IN~~

~~OA. NO. 169/99~~

~~ADMITTED AND INTERIM DIRECTIONS
ISSUED~~

~~ALLOWED~~

~~CP CLOSED~~

~~RA CLOSED~~

Instructions

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDER/REJECTED~~

~~NO ORDER AS TO COSTS~~

केन्द्रीय प्रशासनिक बिधिकरम
Central Administrative Tribunal
DESPATCH

18 FEB 2000

हैदराबाद व्याख्याट
HYDERABAD BENCH